



BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLAKATA

Original Application No. 147/2023/EZ

Pradip Kumar Pattanaik
.....Applicant

Versus

State of Odisha and others
..... Respondents

AFFIDAVIT FILED BY THE INTERVENER

I, Smt Usha Padhee, aged about 57 years, W/o Dr. Arbinda Padhee at present working as the Additional Chief Secretary to Government, Housing and Urban Development Department, 3rd floor Kharavel Bhawan, Bhubaneswar, do hereby solemnly affirm and state as follows:

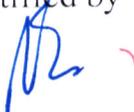
1. That, I am working as the Additional Chief Secretary to Government, Housing and Urban Development Department; I am also acquainted with the facts of the case.
2. That, this Original Application has been filed by the applicant challenging the creation of an artificial concrete island obstructing the free flow of perennial water source of river Mahanadi.
3. That, the Mahandi Waterfront Development Project being undertaken under the Waterfront Development Scheme of Odisha which is an iconic but responsible project for Cuttack City. This is going to be implemented by the Cuttack Development Authority in collaboration with Department of Water Resources(DoWR).

Usha Padhee
Additional Chief Secretary
H & U.D. Department

9/23.3.2026
Surenbra Prasad Dha
Advocate
NOTARY, CUTTACK

4. That, after successful completion of the said Project, the site can become the well-developed urban green and blue spaces for the city of Cuttack and State of Odisha.
5. That the CDA has submitted the Master Plan Report to H & UD Department, Government of Odisha for necessary approval. The entire project cost will be borne by the H & UD Department whereas CDA is the implementing agency. For technical part of embankment strengthening, Department of Water Resources would be the funding and implementing Department.
6. That, the said Master Plan has been prepared as per the directions issued by the Hon'ble National Green Tribunal.
7. That, in view of the above submissions and keeping in view the larger interest of the public in general, the Additional Chief Secretary to Government, Housing and Urban Development Department may kindly be allowed to impleaded as intervener and go ahead with the said project by following the directions issued by the Hon'ble National Green Tribunal.
8. That the facts stated above are true to the best of my knowledge based on the records available in my office.

Uda Padhee
 Additional Chief Secretary
 H & U.D. Department

Identified by

 ADVOCATE


 DEPONENT
 Additional Chief Secretary
 H & U.D. Department

The above named Deponee
 Solemnly affirm on 23/3/2016
 Being Identified by U. Padhee
P. K. Sanyal (Atelle)
 Surendra Prasad Dhai
 Advocate
 NOTARY, CUTTACK

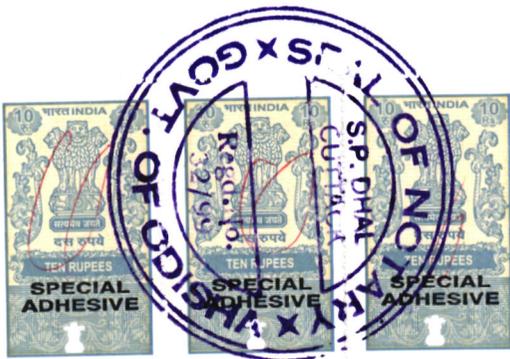
CERTIFICATE

Certified that due to non-availability of cartridge papers, this affidavit- in-opposition has been prepared on thick papers in my office.

Place: Cuttack

Date: 13.03.2026


ADVOCATE



13/3/2026
Surendra Prasad Dhal
Advocate
NOTARY, CUTTACK